

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 1774 of 2011

(Arising out of Order-in-Appeal No. PII/VSGRAO/64/2011 dated 25.08.2011 passed by Commissioner (Appeals) Central Excise, Pune-II)

Mahabal Auto Ancillaries Pvt. Ltd.

.....Appellant

Plot No. DU-17-20, G.M., Industrial Estate,
Miraj – 416 410.

VERSUS

**Commissioner of Central Excise,
Kolhapur**

.....Respondent

Vasant Plaza, Rajaram Road,
Kolhapur – 416 003.

Appearance:

Shri N.S. Patel, Advocate for the Appellant

Shri N. N. Prabhudesai, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85848/2021

Date of Hearing: 15.03.2021

Date of Decision: 15.03.2021

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member (Judicial)**

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